Sl. No.	Name of the Sub-Division	Normal date of Monsoon onset	Actual date of Monsoon onset during 2009 so far	No. of days of delay
1.	Konkan and Goa	11th June	21st June	11
2.	Telangana	12th June	21st June	10
3.	Madhya Maharashtra	13th June	21st June	9
4.	Marathawada	13th June	26th June	14
5.	Vidarbha	14th June	26th June	13
6.	Orissa	14th June	26th June	13
7.	Jharkhand	16th June	29th June	14
8.	Bihar	16th June	29th June	14
9.	Chhattisgarh	17th June	26th June	10
10.	East Madhya Pradesh	20th June	29th June	10
11.	Gujarat Region	21st June	24th June	4
12.	East Uttar Pradesh	22nd June	29th June	8
13.	Saurashtra, Kutch and Diu	22nd June	24th June	3
14.	Uttarakhand	26th June	29th June	3

On the whole, a day of Monsoon-2009 advancement so far is found to be 1-2 weeks delayed from the respective normal date of onset in various parts of the country. It is believed that the realized delay of 1-2 weeks of monsoon onset does not have appreciable impact on the sowing operations in various parts of the country

Funds for welfare of SC people

87. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state the total amount released by the Central Government for development of Scheduled Caste people in Orissa, Chhattisgarh, West Bengal and Kerala from 2000 to 2009 and total percentage of utilization from 2000 to 2009, State-wise and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): The information is being collected and will be laid on the table of the House.

Proposals of Andhra Pradesh

88. SHRI NANDI YELLAIAH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the total number of proposals of Andhra Pradesh Government pending with his Ministry as on date; and

(b) the details of each such proposal, indicating the latest status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) and (b) Following proposals for central assistance to the State Government/equity support to Government Corporations for the year 2009-10 have been received and are being processed:—

(i) Equity contribution to Andhra Pradesh Scheduled Castes Cooperative Finance Corporations, of Rs. 30 crore.

(ii) Support under the Centrally Sponsored Scheme for implementation of Protection of Civil Rights Act, 1955 and the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, of Rs. 8.79 crore.

Special plan allocation for SCs

89. SHRI PRAVEEN RASHTRAPAL: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether his Ministry is aware about Hon'ble Prime Minister's directive in the 51st N.D.C. meeting held on 27th June, 2005 for Special Comprehensive Plan allocation to SCs;

(b) if so, the efforts that were made by his Ministry to obtain adequate allocation during 2007-08, 2008-09 Budget; and

(c) if not, the reasons for failure therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) Prime Minister in the 51st Meeting of the National Development Council, held on 27th June, 2005, had stated "in the mid-1970s, the SCSP and TSP were initiated. TSPs and SCSPs should be an integral part of Annual Plans as well as Five Year Plans, making provisions there non-divertible and non-lapsable, with the clear objective of bridging the gap in socio-economic development of SCs and STs within a period of 10 years".

(b) and (c) In this regard, the Planning Commission has issued detailed guidelines on formulation, implementation and monitoring of Scheduled Castes Sub Plan (SCSP) in October, 2005, and December, 2006, to State Governments and Central Ministries/Departments, respectively, including earmarking of funds under SCSP from the annual plan outlay, at least in proportion of the SC population to the total population.

Earmarking of funds under SCSP by States/UTs is reviewed by the Ministry, and 25% of the allocation under the scheme of Special Central Assistance to SCSP is released to States/UTs on the basis of their performance in percentage earmarking under SCSP as compared to SC population percentage in the States/UTs.